

HIGH COURT OF CHHATTISGARH, BILASPUR

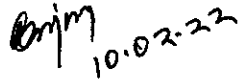
Endt. No. 1471 / Checker
III-6-1/2001 (Part-II) N.D.P.S.

Bilaspur, dated 10 February, 2022

Copy of Government Notification F.No. 1151/297/XXI-B/C.G./2022, dated 08-02-2022 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Naya Raipur regarding notify the court of **Sessions Judge, Dhamtari** as Special Court U/s 36(2) of the N.D.P.S. Act, 1985 for Civil District Dhamtari is forwarded to :

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 11) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 12) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 13) Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 15) Registrar (Vigilance/I. & E/Judicial/S&A Cell/Computerization), High Court of Chhattisgarh, Bilaspur for information.

- 16) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 17) The District and Sessions Judge, **Dhamtari** for information & necessary action.
- 18) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 19) The Dy. Registrar, Confidential, High Court of Chhattisgarh, Bilaspur for information.
- 20) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 21) Section Officer/Incharge Complaint/ Checker, High Court of Chhattisgarh, Bilaspur *for information.*
- 22) The Court Manager, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction *to upload this endorsement in the official website to this High Court.*


10.02.22
(Sanjay Kumar Jaiswal)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAYA RAIPUR (CG) 492002

NOTIFICATION

8 FEB 2022

Naya Raipur dated .02.2022

F.No.1151 /297/XXI-B/C.G./2022,- In exercise of the powers conferred by sub-section (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (No. 61 of 1985), the State Government with the concurrence of the Hon'ble Chief Justice of High Court of Chhattisgarh and in compliance of Hon'ble High Court of Chhattisgarh's Memo No. 806/III-6-1/2001(Pt.-II) Bilaspur, Dated 28-01-2022, in supersession of this department's previous notification, relating to establishment of Special Court under the said Act, hereby, notifies the Court of Sessions Judge, Dhamtari as Special Court under sub-section (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 for Civil District Dhamtari.

अधिसूचना

फा. क्र /297/21-ब/छ.ग./2022, स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम 1985 (क्र. 61 सन् 1985) की धारा 36 की उप-धारा (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय के मुख्य न्यायाधिपति की सहमति से, एवं छ.ग. उच्च न्यायालय के ज्ञापन क्रमांक 806/III -6-1/2001 (Pt-II) दिनांक 28.01.2022 के अनुपालन में, उक्त अधिनियम के अंतर्गत विशेष न्यायालय की स्थापना से संबंधित इस विभाग द्वारा पूर्व में जारी अधिसूचना को अतिष्ठित करते हुये, एतद्वारा सत्र न्यायाधीश धमतरी के न्यायालय को स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम 1985 की धारा 36 की उप-धारा (2) के अंतर्गत सिविल जिला धमतरी हेतु विशेष न्यायालय अधिसूचित करता है।

**By order and in the name of the
Governor of Chhattisgarh,**

(Ram Kumar Tiwari)

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

En.No.1152 /297/XXI-B/C.G./2022
Copy to:

Raipur, Dated /02/2022

8 FEB 2022

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No. 806/III-6-1/2001(Pt.-II) Bilaspur, Dated 28-01-2022,
2. Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
3. Secretary, Government of India, Revenue Department, New Delhi,

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4. District and Sessions Judge, Dhamtari ,
 5. Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 6. Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 7. Deputy Director, Govt. Regional Printing Press, in front of Indrawati Bhawan, Nava Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),
- for information and necessary action.

Pl. 8.2.22

(Anil Kumar Pandey)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department